

# **CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH**

RA 225/2016 in  
OA 1428/2014

New Delhi, this the 17th day of October, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

B. Bhattacharjee, age 60 yrs,  
Retired Senior Intelligence Officer  
Directorate General of Export Promotion  
R/o RZ-F-1/379, 380 & 381, Gali No.2  
2<sup>nd</sup> Floor, Opposite Bhagat Hospital Gate No.1  
Mahavir Enclave,  
New Delhi-110045 .... Applicant

## Versus

1. Directorate General of Export Promotion,  
(Department of Revenue),  
Hotel Janpath, 1<sup>st</sup> Floor  
New Delhi-110001
2. The Chief Commissioner  
Central Excise and Customs (NE Region)  
Crescens Building, Mahatma Gandhi Road,  
Shillong-793001
3. Commissioner of Central Excise  
(Cadre Controlling Authority),  
Morello Compound, M.G. Road  
Shillong-793001

### ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 20.08.2016 passed by us in OA 1428/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or

any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The review applicant has expressed his interpretation of Rules and the law, which he of course has the liberty to. But in effect the RA is an attempt to reargue the case and cannot be entertained. It is, therefore, dismissed in circulation.

(Raj Vir Sharma)  
Member (J)

(P.K. Basu)  
Member (A)

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